

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition Nos. 283/GT/2014

Subject: Approval of tariff of Kahalgaon Super Thermal Power Station, Stage-II (1500 MW) for the period 1.4.2014 to 31.3.2019.

Petition No. 290/GT/2014

Subject: Approval of tariff of Singrauli Super Thermal Power Station (2000 MW) for the period from 1.4.2014 to 31.3.2019

Petition No. 270/GT/2014

Subject: Approval of tariff of Simhadri Super Thermal Power Station Stage-I (2 x 500 MW) for the period from 1.4.2014 to 31.3.2019.

Petitioner : NTPC limited

Respondents : APEPDCL & Others

Date of hearing : **24.9.2015**

Coram : Shri Gireesh B Pradhan, Chairperson
Shri A.K.Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Parties present : Shri M.G. Ramachandran, Advocate, NTPC
Ms. Poorva Saigal, Advocate, NTPC
Shri Shubham Arya, Advocate, NTPC
Shri Sitiesh Mukherjee, Advocate, APP
Shri Jafar Alam, Advocate, APP
Shri Vishal Vinod, Advocate, APP
Shri Ajay Dua, NTPC
Shri Abhay Anand, NTPC
Shri T. Vinod Kumar, NTPC
Shri Vivek Kumar, NTPC
Shri Shankar Saran, NTPC
Shri A. K. Haldev, NTPC
Shri Bhupinder Kumar, NTPC
Shri Nishant Gupta, NTPC
Shri Uday Shankar, NTPC
Shri B.S. Rajput, NTPC
Shri Navneet Goel, NTPC
Shri R.B. Sharma, Advocate, BRPL
Shri S. Vallinayagam, Advocate, GRIDCO
Shri Rishabh Singh, Advocate, MPPMCL
Shri Manish Garg, UPPCL
Shri Haridas Maity, BYPL
Shri Nishant Grover, BYPL
Shri Jameer Singh, BYPL
Shri Alok Shankar, TPDDL
Shri Gaurav Singh, TPDDL
Shri Abhishek Puri, Deutsche Bank

Record of Proceedings

During the hearing, the learned counsel for the petitioner submitted that in terms of the observations dated 7.9.2015 of the Hon'ble High Court, Delhi in Writ Petition No. **No.1641 of 2014** (NTPC-v-CERC), detailed submissions on the issue regarding *the stage of measurement of GCV of coal on "as received" basis*, has been filed on 14.9.2015 and copies of the same have been served on all the beneficiaries of the petitioner.

2. The learned counsel appearing on behalf of the Association of Power Producers (APP) submitted that APP is participating in the proceedings before the Commission in terms of the liberty granted by the Hon'ble High Court, Delhi. He also submitted that APP will rely on the submissions filed by the petitioner on 14.9.2015 and the documents filed before the Hon'ble High Court.

3. The learned counsels appearing for the respondent beneficiaries namely, GRIDCO, BRPL, JSEB, TANGEDCO, GUVNL and UPPCL submitted that they may be granted some time to file their comments in the matter and accordingly prayed for adjournment of the hearing.

4. The learned counsel for the petitioner submitted that it will be worthwhile to commence arguments in the matter after going through the responses filed by the respondent beneficiaries. The learned counsels for the respondent beneficiaries agreed with the above submission. The learned counsels for the petitioner and APP submitted that since it may not be possible to hear the parties and issue the orders within the time line set by the Hon'ble High Court, it was suggested that the Hon'ble High Court will be approached for grant of extension of time.

5. Based on the submissions of the learned counsel for the parties and on mutual consent, the Commission adjourned the hearing. The Commission directed the learned counsel for APP and the respondent beneficiaries to file their comments/submissions, if any, by **1.10.2015** *on the issue regarding the stage of measurement of GCV of coal on "as received" basis*, filed by the petitioner on 14.9.2015 in Petition No.283/GT/2014.

6. Matter shall be listed for hearing on **7.10.2015**. No adjournment shall be entertained for any reason whatsoever.

By Order of the Commission

Sd/-
(T. Rout)
Chief (Law)